IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 05
TA (IBC)-03(PB)/2024

IN THE MATTER OF:

Winsome Investor Welfare Association	...	Petitioner/Applicant
Vs.		
Mr. Amit Gupta The Liquidator & Ors.	...	Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 14.06.2027

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Ms. Sakshi Kapoor, Advocate
For the Respondent	:	Mr. Malak Bhatt, Adv; Mr. Swadeep Hora, Adv; Ms. Neeha Nagpal, Adv; Mr. Naresh Kumar,Adv for R2 Mr. RV Goutham, Mr. Mohanakrishna C and Sharan Goud Respondent Nos. 4 to 6 Ms. Prerna Acharya, Ms. Sonali Jain, Advs. in for R7 to R11 Mr. Raghav Shankar and Navneet R, Advs. for R12
For the Liquidator	:	Mr. Arjun Makuny Counsel for Liquidator

ORDER

Ld. Counsel Ms. Sakshi Kapoor for the applicant appeared through VC and sought time stating that the Sr. Counsel Mr. Arvind Nayyar is not available.

At her request, the hearing is deferred **to 19.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

Dipak – 14.06.2024